

**RESOLUTION RE: REPORT OF
COMMISSION OF INQUIRY INTO
DISAPPEARANCE OF NETAJI
SUBHAS CHANDRA BOSE**

SHRI SAMAR GUHA (Contal): Sir,
I beg to move:

"This House strongly deprecates all the slanderous remarks made against Netaji Subhas Chandra Bose in the Report of the 'One Man Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose' particularly on pages 7, 16, 30, 31, 37, 124 and 125 by Justice G. D. Khosla, as its Chairman, and urges upon the Government to expunge these disparaging, distorted, factually incorrect and unwarranted observations, before the Report is made available for public circulation as they militate the patriotic sentiment of our countrymen and further, in resonance of our national feeling in this regard, this highest forum of the Will of the Indian people once again affirms nation's solemn homage to the greatest revolutionary pilgrim of our motherland, who played the historic role, like an epical hero, in the war of liberation of United India."

MR. CHAIRMAN: Mr. Ramsahai Pandey, you need not feel worried. The discussion on Mr. Inderjit Gupta's Resolution was already extended by half-an-hour and adjourned.

18 hrs.

**HALF-AN-HOUR DISCUSSION
DOWRY PROHIBITION ACT**

MR. CHAIRMAN: Mr. Sokhi.

SHRI B. V. NAIK (Kanara): I am rising on a point of order. In Rule 55 under the heading Half-an-Hour Discussion if you kindly see page 36 para before sub-clause (5), it says:

"Provided that if any matter put down for discussion on a particular

day is not disposed of on that day it shall not be set down for any other day, unless the member so desires, in which case it shall be included in the ballot for the next available day."

This point of order is raised because you have raised the question of ballot. Therefore, in regard to these rules it should have been balloted. (2) Because all the ballots are being held in regard to everyday's Half-an-Hour Discussion, we have submitted our names for being balloted and we find that the balloting has not taken place. Four names have come on the basis of the postponement. My difficulty is, though I have submitted my name for balloting but it has not been balloted.

MR. CHAIRMAN: But what is your point of order?

SHRI B. V. NAIK: Whenever there is an adjournment of a discussion under Rule 55 ballot has to be held according to sub-clause (4). That has not been held to the best of my knowledge today. Therefore, I can give you a solution now that there are four members who have to put the questions. If these four persons are not present, will you kindly give us permission to put questions because we have given notice before 10 'O clock.

MR. CHAIRMAN: For this Half-an-Hour Discussion there was a ballot and that ballot will hold good. Bracketed (4) is completely for a different purpose. Therefore, I feel that there is no point of order. Mr. Sokhi.

SARDAR SWARAN SINGH SOKHI (Jamshedpur): In reply to my Unstarred Question No. 2188 dated 4th March, 1975, it was said that Dowry Prohibition Act had failed to achieve its purpose. Legislation, by itself, may not be effective in eradicating this evil, without proper social awareness. I am astonished at the failure of the Dowry Prohibition Act 1961 and the Government's inability to tackle the problems; and the Dowry Prohibition Act has not been effective during the last 14 years. This is the International Women's Year and luckily, the Minister of State for Law and Justice is also a women, most probably a